

07.04.2010

CP 11/2010 (OA No. 487/2003)

Mr. P.N. Jatti, Counsel for applicant.

Mr. R.L. Agarwal, Sr. Superintendent, RMS Jaipur, who is present in the court has brought to our notice a copy of the order dated 05.04.2010, perusal of which reveals that directions given by this Tribunal has been complied with. This fact is also not disputed by the learned counsel for the applicant. The copy of the order dated 05.04.2010 is taken on record.

copy given to
N/o 542 & 543

8/4/10

In view of what has been stated above, the present Contempt Petition is disposed of. Notices issued to the respondents are hereby discharged.

(B.L. KHATRI) **(M.L. CHAUHAN)**
MEMBER (A) MEMBER (J)

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को जापन करने वाले वर्षा वर्षा

16/4/10
के अदेशानुसार
उपरिलिखे में दिलाक
को अप्पा-II व अप्पा नक्कार किए गए।

Section Officer (J.A.T.)
Central Administrative Tribunal
Jaipur Bench, JAIPUR